

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S H . R A J I V K A L R A

IA 22062/2019,22065/2019,103990/2019,103992/2019, in Petition(s)
for Special Leave to Appeal (C) No(s). 3981/2019

F. C. I. MAZDOOR UNION

Petitioner(s)

V E R S U S

GENERAL MANAGER FOOD CORPOTATION OF INDIA & ORS. Respondent(s)

IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 103992/2019 - EXEMPTION FROM FILING O.T.
IA No. 22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-02-2020 These matters were called on for hearing today.

For Petitioner(s)

Mr. Braj Kishore Mishra, AOR
Mr. Vikram Patralekh, Adv.

For Respondent(s)

Mr. Ajit Pudussery, AOR
Mr. K. Vijayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time, as a last chance is given to Ld. counsel for
the petitioner to comply order dated 11.12.2019 of this Court in
respect of respondent No. 8. Dasti, in addition is permitted to be
served.

However, Ld. Counsel for the Petitioner submits that he has filed the proof of service in Respect of Respondent No. 8 on 24.09.2019. Registry to verify the facts.

List again on 16.04.2020.

RAJIV KALRA
Registrar

pm